

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

(IB)-530(PB)/2017

**IN THE MATTER OF:**

**State Bank of India**  
v.  
**Bhushan Energy Limited**

.....Petitioner  
.....Respondent

**SECTION : UNDER SECTION 7**

**Order delivered on 19.12.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

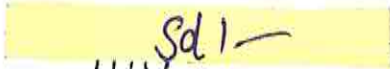
**For the Petitioner(s):** **Ms. Misha, Mr. Vaijayant Paliwal, Advocates**

**For the Respondent(s) :** **Ms. Ranjana Roy Gawai, Ms. Vasudha Sen & Ms. Sreenita Ghosh, Advocates**

**ORDER**

An affidavit on behalf of Financial Creditor is taken on record proposing the name of new Interim Resolution Professional.

Arguments heard. Order reserved.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

19.12.2017  
Vineet